

[Shri M. R. Masani]

Reports (Third Lok Sabha) relating to Posts and Telegraphs Accounts.

- (2) The Seventh Report on Action taken by Government on the recommendations of the Committee contained in their Forty-fourth and Forty-sixth Reports (Third Lok Sabha) relating to Revenue Receipts.
- (3) The Tenth Report on Action taken by Government on the recommendations of the Committee contained in their Forty-eighth Report (Third Lok Sabha) relating to Defence Services Accounts.

### ESTIMATES COMMITTEE

#### FIFTEENTH REPORT

SHRI P. VENKATASUBBIAH (Nandyal) : I present the Fifteenth Report of the Estimates Committee on Action taken by Government on the recommendations contained in the Sixty-seventh Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Transport—Calcutta and Haldia Ports

### COMMITTEE ON PETITIONS

#### (i) FIRST REPORT

SHRI D. C. SHARMA (Gurdaspur) : I present the First Report of the Committee on Petitions.

#### (ii) EVIDENCE

SHRI D. C. SHARMA : I beg to lay on the Table a copy of the Evidence given before the Committee on Petitions.

12.19 Hrs.

### STATEMENT RE: PRIME MINISTER'S TOURS ABROAD

MR. SPEAKER : Prime Minister to make a statement on her recent tours abroad.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : The statement is a long one,

consisting of 6½ pages. Would you like me to read it, or shall I lay it on the Table of the House ?

MR. SPEAKER : I think it is better to lay it on the Table.

SOME HON. MEMBERS : No questions ?

MR. SPEAKER : The statement is a long one. Therefore, the hon. Prime Minister is laying it on the Table. I have suggested to the Prime Minister that we must have a debate on foreign affairs and on this statement. Something was raised yesterday also. She has accepted the suggestion for a discussion. We will fix a convenient date for this discussion when all these questions can be asked.

SHRIMATI INDIRA GANDHI : I lay a copy of the statement on the Table. [Placed in Library, see No. 1586/67]

12.20 Hrs.

### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 20th November, 1967, will consist of—

- (1) Further discussion of Report of the Education Commission and Report of the Committee of Members of Parliament on Education.
- (2) Consideration and passing of—
  - (i) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1967.
  - (ii) The Tea Districts Emigrant Labour (Repeal) Bill, 1967.
  - (iii) The Court-Fees (Delhi Amendment) Bill, 1967
- (3) Discussion on the food situation in the country on a motion to be moved by the Minister of Food and Agriculture.
- (4) Discussion on the situation arising out of the recent influx of Pakistani

infiltration into Kashmir on a motion to be moved by Shri Prakash Vir Shastri and others.

SHRI S. M. BANERJEE (Kanpur) : Sir, there are certain very important discussions which should also be kept in mind by the hon. Minister. Firstly, there is a No-Day-Yet-Named Motion tabled by my hon. friend, Shri Madhu Limaye, on a very important issue, the issue which we are discussing today, the relation between the Centre and the States after the non-Congress Governments have come to power in various States. It has become very important and I would request you to allow that discussion at an early date.

MR. SPEAKER : I entirely agree with Shri Banerjee. But, permit me to say one thing. All these debates would be coming up during the course of this session. I am in the hands of the Business Advisory Committee, so far as these matters are concerned. If hon. Members want another opportunity to be given to discuss this, we can certainly consider it. But if every time an agreed business is placed before the House suggestions are made for inclusion of something else, how can I do it?

SHRI S. M. BANERJEE : On the day on which the Business for the next week is announced, it gives us an opportunity to highlight certain important discussions which we want to come up in the following week. I request you kindly bear with us a little...

MR. SPEAKER : Yes. For instance, I suggested let there be a discussion on foreign affairs and the Prime Minister has kindly agreed to it. Some things will come up for discussion.

SHRI S. M. BANERJEE : My fear is only this. Previously, we had some initiative to raise certain things in the House. Now all things are decided by lottery... (Interruption)

SHRI NATH PAI (Rajapur) : There is a difference between lots and lottery. I want to correct him.

MR. SPEAKER : Yes, that is all now.

SHRI S. M. BANERJEE : This particular subject may kindly be discussed.

Then, on your initiative and on your advice, we tabled certain motions during the last session about the retrenchment in the defence installations. Nearly, 30 or 40 Members tabled that motion. Even today it is there.

MR. SPEAKER : Either you will raise a discussion about a Kanpur textile factory or about a defence installation. Only two things I was expecting from you.

SHRI S. M. BANERJEE : Others also have tabled that motion.

The third thing is about the communal riots in Ranchi and other places in the country. We have tabled a motion on that...

MR. SPEAKER : That is all; you have had your say.

SHRI NATH PAI : I am not a Member of the Business Advisory Committee. So, I can only ventilate my grievances here. I have only one small query to make. Will this House have an opportunity to discuss that much talked document, the Mahajan Commission's Report and, if so, when? We would like to have a discussion in this session.

श्री कंबर लाल गुप्ता (दिल्ली सदर) : अध्यक्ष महोदय, मुझे एक ही बात कहनी है। अभी काश्मीर डिबेट के बारे में कौन दिन तय हुआ है, यह नहीं बतलाया गया।

MR. SPEAKER : I have told him about that; I have permitted him.

श्री कंबर लाल गुप्ता : दूसरी बात यह कि जब मैंने आप से बात की थी तब आपने कहा था कि दिल्ली के ना एण्ड आर्डर के बारे में, जिसका यहां जिक्र भी आया था.....

MR. SPEAKER : I have not promised that. Don't mix up the two. We can have a discussion sometime.

श्री कंबर लाल गुप्ता : मेरा कहना यह है कि उसके बारे में विचार किया जाये।

SHRI BAL RAJ MADHOK (South Delhi) : I would support Mr. Banerjee that we should have a discussion in this House

[Shri Bal Raj Madhok]  
as to what is communalism. This word is bandied around by some people day in and day out.

MR. SPEAKER : Let us not begin the discussion now itself. That is all.

SHRI RANGA (Srikakulam) : I do not know whether the Mahajan Commission's Report should be discussed here. You, Sir, set the pattern earlier when there was a similar dispute between Andhra and Tamilnad and you settled it. Why not the three concerned Chief Ministers sit together and agree among themselves to implement the Mahajan Commission's Report, if necessary, with proper modifications ?

DR. KARNI SINGH (Bikaner) : During the last session, I had raised a discussion on the effective population control. Unless we have effective population control, all our plans are going to fail.

MR. SPEAKER : We are going astray now. That is all.

SHRI HEM BARUA (Mangaldai) : What is effective population control ? Will you define it ?

MR. SPEAKER : I do not know.

12.23 Hrs.

MOTION RE : GOVERNORS OF STATES—*contd.*

MR. SPEAKER : Yesterday, in the beginning, we had allotted 2 hours for this discussion. But the House was pleased to increase the time from 2 hours to 4 hours. Now, we have already taken 3 hours and 40 minutes and only 20 minutes remain. Only one party has not spoken and the hon. Minister has also to intervene and then Mr. Nath Pai has to reply to the debate. I do not think I can accommodate any other hon. Members. It is not possible. We have to finish it and then take up the non-official business. I will not be able to extend the time further. It is not in my hands. Now, I call Mr. Ramamurti and I would request him to finish in a short time.

SHRI JYOTIRMOY BASU (Diamond Harbour) : Can't we sit a little longer in the evening, say, till 6-30 p.m.

MR. SPEAKER : No; we sat yesterday till about 8 p.m.

SHRI P. RAMAMURTI (Madurai) : Mr. Speaker, Sir, this House has previously debated such questions regarding the Governors of various States on two occasions and every time it was found that that particular action of the Governor helped the ruling Party at the centre, namely, the Congress Party.

Now, the happenings that are there today in West Bengal clearly indicate that the Governor is not an independent entity as it is made out but is nothing more than the creature of the Central Government and the Party in power. Take this very question. Why is it necessary for the Law Ministry of the Government of India to issue an opinion as to what can be done and what cannot be done under certain circumstances ? After all, there is the Law Officer in the Government or West Bengal. If the Governor had any doubt with regard to particular powers that he had, the simple thing for him was to call the Law Officer of the West Bengal Government and ask him his opinion on that. Instead of that, what happens is this. Here is the Law Ministry of the Government of India which enters into a great amount of research with regard to the powers of the Governor. The Law Ministry issues some statement or some note; the Law Ministry spokesman briefs the press. The Home Ministry then issues some directive and the Congress Parliamentary Board or the Congress Working Committee also discusses all these questions. What does it mean ? It only means that it is an indication to the Governor of West Bengal that he had to act in a particular way. This is nothing but that. After all, if the Governor of West Bengal wants any information, there is the Law Officer there.

What is the Governor doing now and what has he been doing before ? I know, as a matter of fact, the Governor of West Bengal, immediately after the new Ministry came in, as early as in March, called all the district officials, the I.G., Police and various Police officers and discussed with them as to what should be done and what should not be done. It is a matter of fact. When the matter leaked out, the Governor of West Bengal denied it and he said that it was just a tea party with those people.